

	INDIAN NATIONAL DEFENCE UNIVERSITY BILL, 2015	
	A	
	BILL	
	to provide for the establishment of Indian National Defence University as a teaching and affiliating University to promote excellence in the areas of National Security Studies, Defence Technology, Defence Management and other related fields and to provide for matters connected therewith or incidental thereto.	
	Be it enacted by Parliament in the Sixty-Sixth year of the Republic of India as follows:-	
	CHAPTER I PRELIMINARY	
Short title and commencement.	1. (1) This Act may be called the Indian National Defence University Act, 2015.	
	(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different provisions of this Act.	
Declaration of Indian National Defence University as Institution of National Importance.	2. Whereas the objects of the institution known as the Indian National Defence University are such as to make it as an institution of national importance, it is hereby declared that the institution known as the Indian National Defence University shall be an institution of national importance.	
Definitions.	3. (1) In this Act and in the Statutes made hereunder, unless the context otherwise requires;	
	(a) "Academic Council" means the Academic Council of the University constituted under sub-section (1) of section 18;	
	(b) "Affiliated institution" means an institute or faculty or college or school or centre admitted to the privileges of the University under section 6;	
	(c) "Appointed day" means the date of establishment of the University under sub-section (1) of section 4;	

(d) "Board" means the Board of Governors of the University established under section 17;	
(e) "Chancellor", in relation to the University, means the Chancellor referred to in sub-section (1) of section 13;	
(f) "Constituent unit" means an institute or college or faculty or school of study or centre maintained by the University as referred to in section 5;	
(g) "Institution" means, an institution, school college or centre of studies maintained by or admitted to the privileges of the University for imparting education and training in defence studies or in its associated disciplines;	
(h) "prescribed" means prescribed by Statutes, Ordinances and Regulations under this Act;	
(i) "President" means the President of the University appointed under sub-section (1) of section 23;	
(j) "Pro-Chancellor", in relation to the University, means the Chairman of Chiefs of Staff Committee of the Defence Forces, or by whatever designation so appointed, as referred to in sub-section (1) of section 22;	
(k) "Registrar" means the Registrar of the University appointed under sub-section (1) of section 25;	
(l) "Regulations" means the regulations of the University made under section 40;	
(m) "Statutes" and "Ordinances" mean respectively the Statutes and the Ordinances of the University made under this Act;	
(n) "University" means the Indian National Defence University established under sub-section (1) of section 4 of this Act;	
(o) "University Council" means the University Council constituted under sub-section (1) of section 15;	
(p) "Vice-President" means the Vice-President of the University appointed under section 24;	
(q) "Visitor", in relation to the University, means the Visitor referred to in sub-section (1) of section 12.	

	<p>CHAPTER II</p> <p>THE UNIVERSITY</p>	
Establishment of University.	4. (1) With effect from such date as the Central Government may, by notification in the Official Gazette appoint, there shall be established a University to be called by the name of "Indian National Defence University";	
	(2) The University shall be a body corporate having a perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property both movable and immovable, and to contract, and shall, by that name, sue or be sued;	
	(3) The Headquarters of the University shall be at District Gurgaon in the State of Haryana with its campuses located at such other places as may be notified by the Central Government;	
	(4) The University may establish or maintain campuses and Constituent units at such other places as it deems fit;	
	(5) The first Pro-Chancellor, the first President, and the first members of the Board, the University Council, and the Academic Council, and all persons who may hereafter become such members or officers, so long as they continue to hold such office or membership, shall constitute the University.	
Constituent units of University.	5. (1) The University shall, at its inception, establish the following as its Constituent units, namely:- (a) the School of National Security Studies; (b) the School of Defence Technology; (c) the School of Defence Management; (d) the Centre for Distance and Open Learning with regional centers of distance learning located at such places as it deems fit.	
	(2) Every Constituent Unit shall have such number of, departments, research centers and academic service facilities as the University may deem necessary.	

<p>Affiliated institutions of University.</p>	<p>6.(1) On and from the appointed day, the following institutions existing at present shall stand affiliated to the University, namely:-</p> <p>(a) the National Defence College, New Delhi;</p> <p>(b) the College of Defence Management, Secunderabad;</p> <p>(c) the Defence Services Staff College, Wellington; and</p> <p>(d) the National Defence Academy Khadakwasla, Pune.</p>	
	<p>(2) The University may, in accordance with the Statutes, admit any other academic institution as it deems fit, as its affiliated institution.</p>	
<p>Jurisdiction of University.</p>	<p>7. The jurisdiction of the University shall extend to the whole of India :</p> <p>provided that the University may with the prior approval of the Visitor, establish such number of academic centres outside India, as it may deem necessary for furthering its objects.</p>	
<p>Objects of University.</p>	<p>8. The objects of the University shall be -</p> <p>(i) to develop and promote higher education and research in National Security Studies, Defence Management, Defence Technology and allied areas;</p>	
	<p>(ii) to promote avenues for higher education for defence personnel through distance and open learning;</p>	
	<p>(iii) to promote policy oriented research related to national security, both internal and external, including inter-agency responses for hybrid threats, defence and cooperation and to serve as think tank contributing to policy formulation;</p>	
	<p>(iv) to prepare the personnel of the national security establishments and the academic community from within India and from friendly foreign countries for high-level leadership, staff and policy responsibilities;</p>	

	(v) to encourage strategic thinking on defence, and security issues and to initiate debate on such issues both nationally and globally;	
	(vi) to instill a spirit of jointness amongst various elements of the national security system;	
	(vii) to develop competence relating to national security issues;	
	(viii) to network with other national, regional and international institutions or individuals of eminence engaged in the fields of education, research and industry;	
	(ix) to encourage international and corporate fellowship programmes in the field of strategic studies;	
Powers of University.	9. The University shall have the following powers namely:- (i) to provide for instructions in such branches of learning as are relevant to studies in national security, defence management and defence technology and for that purpose to provide for the establishment of Constituent units and affiliation of other institutions pursuing related studies and research;	
	(ii) to establish such special centres and specialised laboratories and such other units for research and instructions as may be necessary for the furtherance of its objects;	
	(iii) to provide for instructions in such other branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement of learning and dissemination of knowledge in those branches of learning;	
	(iv) to award, subject to such conditions as the University may determine, degrees, diplomas or certificates and to confer honorary degrees and other academic distinctions or titles at various academic levels to candidates who have attained the prescribed standards of proficiency;	

	(v) to organise and undertake open learning programmes, extramural studies, training and extension services including online courses and education programmes;	
	(vi) to create academic, administrative, technical and other posts as it may, from time to time, deem necessary and to make appointments thereto;	
	(vii) to appoint on contract or otherwise visiting professors, emeritus professors, academically or professionally reputed consultants, scholars and such other persons who may contribute to the advancement of its objects as may be prescribed;	
	(viii) to appoint persons working in any other University or academic institution, including those located outside the country, as its teachers in the manner laid down in the Statutes;	
	(ix) to lay down standards of admission to the University;	
	(x) to demand and receive payment of fees and other charges as may be prescribed;	
	(xi) to institute, endow and award Fellowships, Scholarships, Bursaries, Prizes and Medals;	
	(xii) to receive gifts, grants, donations and benefactions from the Central Government and State Governments and to receive bequests, donations, grants and transfer of movable or immovable properties from testators, donors, alumni, industry and other well-wishers as the case may be;	
	(xiii) to deal with any property belonging to or vested in the University in such manner as the University may deem fit for advancing its objects;	
	(xiv) to manage content, quality, design and continuous evaluation of its academic and research programmes in a manner consistent with international standards;	
	(xv) to foster creation of new knowledge in areas as deemed fit;	

(xvi) to foster educational and research interaction through networking with national, regional and international institutions and individuals of eminence in the education, research and industrial sectors having objects similar to the University;	
(xvii) to make provision for offering research and advisory services and for that purpose to enter into such arrangements with other institutions, corporate, industrial, media or other organizations, as it may deem necessary;	
(xviii) to integrate new educational technology in the delivery of its educational programmes;	
(xix) to develop and maintain a Library-cum-Information Resource Centre;	
(xx) to frame Statutes and Ordinances as may be necessary for the proper management and administration of the University and to alter, modify or rescind existing Statutes and Ordinances;	
(xxi) to incorporate international and corporate fellowship programs;	
(xxii) to recognise any institution of higher learning for such purposes as the University may determine or withdraw such recognition;	
(xxiii) to organise, national and international symposia, seminars and conferences;	
(xxiv) to confer autonomous status on a Constituent Unit or a department, as may be prescribed;	
(xxv) to establish, maintain and manage hostels and residences for students, scholars and staff;	
(xxvi) to supervise, control and regulate the discipline of students and employees of the University in such manner as may be prescribed, and make arrangements for promoting their health and general welfare;	
(xxvii) to lay down conditions of service including a code of conduct for all categories of University employees;	

	(xxviii) to do all such other acts and things, as may be necessary or incidental or conducive to the attainment of all or any of the objects of the University.	
University to be open to all races, creeds and classes.	10. (1) The University shall be open to all persons irrespective of sex, race, creed, caste, religion or class for the purpose of admission of students or appointment of faculty, officers and other employees or for any such other purpose: Provided, that nothing in this sub-section shall be deemed to prevent the University from making special provisions for the admission or employment of various groups such as defence forces personnel and civilian personnel of the national security establishments.	
	(2) No bequest, donation or transfer of property shall be accepted by the University which in the opinion of the Board involves acceptance of conditions or obligations opposed to the spirit and object of sub-section 10 (1).	
Academic activities of University.	11. All teaching and other academic activities carried out at the University and its constituent units and affiliated institutions shall be conducted by or in the name of the University in the manner prescribed in the Statutes and Ordinances.	
Visitor.	12. (1) The President of India shall be the Visitor of the University.	
	(2) The Visitor shall have the right to appoint one or more persons to review the work and progress of the University or to cause an inspection to be made in respect of the buildings, laboratories and equipment as also the examinations, teaching and other works conducted by it or to cause an inquiry to be made in respect of any matter connected with the administration and finances or any other affair of the University and to report thereon in such manner as the Visitor may direct.	

	<p>(3) Upon receipt of any such report, the Visitor shall address the President of the University with reference to the result of the review or inspection or inquiry, and the President of the University shall place the same before the University Council along with the views of the Board on the advice as the Visitor may be pleased to offer upon the action to be taken thereon.</p>	
	<p>(4) The University Council shall communicate to the Visitor, through the Board, such action, if any, as is proposed to be taken or has been taken upon the result of the said review or inspection or inquiry:</p> <p>Provided that where action to the satisfaction of the Visitor is not taken, within a reasonable time, the Visitor may, after considering an explanation or representation made by the University, issue such directions as he or she may deem fit and the University shall be bound to comply with such directions.</p>	
	<p>(5) Without prejudice to the foregoing provisions of this section, the Visitor, may by order in writing, annul any proceedings of the University which in his opinion is not in conformity with the provisions of this Act and the Statutes or the Ordinances:</p> <p>Provided that before making any such order of annulment, he shall call upon the University to show cause why such an order should not be made, and if any cause is shown within a reasonable time, he shall consider the same.</p>	
	<p>(6) The Visitor shall have such other powers as may be prescribed.</p>	
Chancellor.	<p>13. (1) The Minister in charge of the Ministry of the Central Government dealing with Defence, shall be the Chancellor of the University.</p>	
	<p>(2) The Chancellor shall, by virtue of his office, be the Chairperson of the University Council and, if present, shall preside at the Convocations of the University, for conferring degrees or other awards and at meetings of the University Council.</p>	
	<p>(3) The Chancellor shall exercise such other powers and perform such other duties as may be assigned to him under this Act and the Statutes of the University.</p>	

<p>Authorities of University.</p>	<p>14. The following shall be the Authorities of the University:-</p> <p>(i) the University Council;</p> <p>(ii) the Board of Governors;</p> <p>(iii) the Academic Council; and</p> <p>(iv) such other authorities as may be declared by the Statutes to be Authorities of the University.</p>	
<p>University Council.</p>	<p>15.(1) With effect from such date as the Central Government may, by notification in the Official Gazette, appoint, there shall be established, for the purpose of this Act, a body to be known as the University Council which shall be the apex advisory and policy making body of the University.</p>	
<p>Functions of University Council.</p>	<p>16. Subject to the provisions of this Act, the University Council shall have the following powers and functions, namely:-</p> <p>(a) to set strategic goals for the University and to seek accountability of the University's executive management for their fulfillment;</p> <p>(b) to review, from time to time, the broad policies and the academic programmes of the University and to suggest measures for the development of the University;</p> <p>(c) to consider the annual statement of accounts including a balance sheet together with the audit report thereto and the observations of the Board of Governors and to suggest improvements in the financial management of the University;</p>	

	(d) to periodically review and evaluate the overall quality and effectiveness of the University and to advise measures for improvement of performance and for confidence-building between the University and its stakeholders;	
	(e) to advise the University with respect to new cutting-edge areas in the domain and dimension of national security, both internal and external, that the University should pursue;	
	(f) to advise on any other matter that may be referred to it by the Board; and	
	(g) to carry out any other duties that may be assigned to it under the Statutes and the Ordinances.	
Board of Governors.	<p>17. (1) The Board shall comprise the Pro-Chancellor, who shall be the ex-officio Chairperson of the Board, and such other members as may be prescribed.</p> <p>(2) The Board shall be the principal executive body of the University.</p> <p>(3) The constitution of the Board, the term of office of its members and its powers and functions shall be such as may be prescribed.</p>	
Academic Council.	<p>18. (1) The Academic Council shall be the principal academic decision making body of the University and shall comprise the President, who shall be the ex-officio Chairperson of the Academic Council, and such other members as may be prescribed.</p> <p>(2) The powers and functions of the Academic Council shall be such as may be prescribed.</p>	

Other Authorities.	19. The composition, terms of office of members and powers and duties of other Authorities shall be such as may be prescribed.	
Travelling and other allowances payable to members of Authorities of University	<p>20. The members of the University Council, the Board, the Academic Council and other Authorities of the University and Committees appointed by them shall be paid such travelling and other allowances as may be prescribed:</p> <p>Provided that no member of such Authorities other than those employed by the University shall be entitled to any salary from the University by reason of being a member of any of these Authorities.</p>	
Officers of University.	21. The following shall be the officers of the University:-	
	(a) the Pro-Chancellor;	
	(b) the President;	
	(c) the Vice President;	
	(d) the Registrar; and	
(e) Such other officers as may be declared by the Statutes to be Officers.		

Pro-Chancellor.	22. (1) The Chairman of Chiefs of Staff Committee, or by whatever designation so appointed, shall be the Pro-Chancellor of the University.	
	(2) The Pro-Chancellor shall be the non-executive Head of the University and shall ordinarily preside over meetings of the Board and shall be the Vice-Chairperson of the University Council.	
	(3) It shall be the duty of the Pro-Chancellor to ensure that decisions taken by the Board are faithfully implemented.	
	(4) The Pro-Chancellor shall exercise such other powers and perform such other duties as may be assigned to him under this Act or the Statutes of the University or delegated to him through a specific resolution of the Board.	
President.	23. (1) The President of the University shall be appointed by the Chancellor with the prior approval of the Visitor from amongst serving officer of the Armed Forces in the rank of a three star General or equivalent, in such manner and on such terms and conditions, as may be prescribed.	
	(2) The President shall have the status of a Commander-in-Chief in the Armed Forces.	
	(3) The President shall be the principal academic and executive officer of the University.	
	(4) The President shall exercise general supervision and control over the affairs of the University and give effect to the decision of all Authorities of the University.	
	(5) The President shall be responsible for proper administration of the University; for imparting instructions; for maintenance of discipline and to ensure that the provisions of this Act and the Statutes, the Ordinances and the Regulations of the University made there under are complied with.	

	<p>(6) The President may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any Authority of the University by or under this Act and shall report to such Authority at its next meeting, the action taken by him on such matter:</p> <p>Provided that if the Authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Visitor whose decision thereon shall be final:</p> <p>Provided further that any person in the service of the University who is aggrieved by the action taken by the President under this sub-section shall have the right to represent against such action to the Board within three months from the date on which decision on such action is communicated to him and thereupon the Board may confirm, modify or reverse the action taken by the President.</p>	
	<p>(7) Where the President is of the opinion that any decision of any Authority of the University is beyond the powers conferred on such Authority by the provisions of this Act, the Statutes or the Ordinances or that any decision taken by the Authority is not in the interest of the University, he may ask the Authority to review its decision within sixty days of such decision and if the Authority refuses to review the decision either in whole or in part or no decision is taken by it within the said period of sixty days, the matter shall be referred to the Visitor whose decision thereon shall be final.</p>	
	<p>(8) The President shall exercise such other powers and perform such other duties as may be assigned to him by this Act or the Statutes, Ordinances or Regulations made there under or as may be delegated to him through a specific resolution of the Board.</p>	
<p>Vice-President.</p>	<p>24. (1) The Vice-President shall be appointed by the Chancellor on the recommendation of the Board in such manner and on such terms and conditions as may be prescribed.</p>	

	<p>(2) The Vice-President shall exercise such powers and perform such duties as may be assigned or delegated to him by this Act or as may be prescribed:</p> <p>Provided that he shall exercise such other powers and perform such other duties as may be assigned to him by the President.</p>	
Registrar.	<p>25. (1) The Registrar shall be appointed by the Board from amongst the serving officers of the Armed Forces in the rank of Major General or equivalent in such manner and on such terms and conditions as may be prescribed.</p>	
	<p>(2) The Registrar shall be the Secretary of the University Council, the Board of Governors, the Academic Council and such other Committees as may be prescribed.</p>	
	<p>(3) The Registrar shall be the custodian of the records, the common seal and such other properties of the University as the Board may commit to his charge.</p>	
	<p>(4) The Registrar shall be responsible to the President for the proper discharge of functions assigned to him under this Act, Statutes or Ordinances made there under.</p>	
	<p>(5) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other powers and perform such other duties as may be prescribed or as may be assigned to him by the President.</p>	
Other officers.	<p>26. The manner of appointment and powers and duties of other officers of the University shall be such as may be prescribed.</p>	
Grants by Central Government.	<p>27. For the purpose of enabling the University to discharge its functions efficiently under this Act, the Central Government, may pay to the University in each financial year such sums of money and in such manner, as it may consider necessary.</p>	
Fund of University.	<p>28. (1) The University shall maintain a Fund to which shall be credited:-</p>	
	<p>(a) all monies that may be provided by the Central Government;</p>	
	<p>(b) all fees and other charges received by the University;</p>	

	(c) all monies received by the University by way of loans, grants, gifts, donations, benefications, bequests or transfers;	
	(d) all monies received by the University in any other manner or from any other source other than monies received for the purposes mentioned in section 30.	
	(2) All monies credited to the Fund shall be deposited in such banks as may be decided by the Board.	
	(3) The Fund of the University shall be exclusively applied towards meeting the expenses of the University including expenses incurred in the exercise of its powers and the discharge of its functions under this Act.	
Setting-up of Endowment Fund.	29. Notwithstanding anything contained in section 28, the University may, with the prior approval of the Board, set up an Endowment Fund for a specific purpose and transfer money from its Fund, as specified in section 28, to the Endowment Fund.	
Specific purpose Funds.	30. Notwithstanding the provisions of section 28, whenever the University receives funds from a Central Government Department or a Research Funding agency or a public or private sector industry or any other body sponsoring a specific academic activity such as a formal educational or training programme or a research project or a consultancy assignment or a continuing education programme to be executed by the University, the money so received for the specific purpose shall be kept in one or more specific purpose funds, and utilised exclusively for the purpose of that specific assignment.	
Accounts and audit.	31. (1) The University shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including a balance-sheet, in such form as may be prescribed by the Central Government.	
	(2) The accounts of the University shall, at least once every year and at intervals of not more than fifteen months, be audited by the Comptroller and Auditor-General of India.	

	(3) The Comptroller and Auditor-General of India and any person appointed by him in connection with the audit of the accounts of the University shall have the same rights, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of Government accounts, and in particular, shall have the right to demand the production of books, accounts, connected vouchers as well as any other documents and papers that he considers relevant to the audit exercise and to inspect the offices of the University.	
	(4) The accounts of the University as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon; and comments of the Board on the same, if any, shall be submitted annually to the University Council for its consideration.	
	(5) The University Council shall submit the accounts as certified by the Comptroller and Auditor-General of India and the audit report thereto to the Central Government which shall cause the same to be laid before each House of Parliament.	
Annual report.	32. (1)The University shall prepare an Annual Report of its activities and the same shall be submitted to the University Council together with comments or observations of the Board, if any, and the University Council shall consider the report at its annual meeting.	
	(2) The University Council shall submit the annual report to the Central Government along with its comments, if any.	
Retirement and welfare benefit schemes for employees.	33. The University may, as it deems fit, constitute a retirement benefit scheme and a welfare scheme for the benefit of its employees in such manner and subject to such conditions as may be prescribed.	
Power to grant degrees.	34. Notwithstanding anything contained in the University Grants Commission Act, 1956 as amended, from time to time, or in any other law for the time being in force, the University shall be empowered to grant degrees and other academic distinctions and titles under this Act.	

Appointments.	35. (1) All appointments of the staff of the University and its Constituent units, shall be made in accordance with such procedure as may be prescribed.	
	(2) The Appointing Authority for various posts in the University and its Constituent Units shall be:-	
	(a) the Board, in the case of appointment of posts equivalent to Group 'A' posts in the Central Government other than the post of the President and Vice President;	
	(b) the President, in all other cases.	
Statutes.	36. Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:-	
	(i) the constitution, powers and functions of the Authorities of the University;	
	(ii) the manner of the filling of vacancies of members of the said Authorities and all other matters relating to those Authorities for which it may be necessary or desirable to provide;	
	(iii) the term of office, method of appointments, powers and duties of the Officers of the University including the President, the Vice-President, the Registrar and such other Officers as may be declared as Officers of the University by the Statutes;	
	(iv) the cadre structure and qualification of the teaching and research faculty and other staff of the University;	
	(v) the classification, the method of appointment, the equivalence between the military and civilian faculty, absorption and the terms and conditions of service including provisions for pension, insurance, provident fund, manner of termination of service and disciplinary action of the teaching and research faculty and other employees of the University;	
	(vi) the procedure for arbitration in cases of dispute(s) arising out of provision(s) of the contract of employment with the University;	
	(vii) the Code of Professional Conduct for Faculty including procedure for enquiry into any alleged misconduct and disciplinary action thereto and procedure for appeals;	

(viii) the Code of Conduct for employees other than Faculty including procedure for enquiry into any alleged misconduct and disciplinary action thereto and procedure for appeals;	
(ix) procedure for appeal to the Board by any employee or student against a proposed disciplinary action or a grievance against a decision or order of any Authority or Officer of the University;	
(x) the conferment of honorary degrees;	
(xi) the establishment of additional Constituent Units and formation of teaching Departments, inter-disciplinary centers of excellence, central academic service facilities and, skill development centers and to abolish the same for good and sufficient reasons;	
(xii) the establishment and maintenance of Hostels / Residences for students, scholars and staff;	
(xiii) the method of authentication of orders and decisions of the Board;	
(xiv) the meetings of the University Council, the Board, the Academic Council and other Authorities of the University, the quorum for such meetings and the procedure to be followed in the conduct of their business;	
(xv) the travelling and other allowances to be paid to the members of the University Council, the Board and other bodies of the University;	
(xvi) the procedure for appointment of the faculty and other employees working in the Constituent Units;	
(xvii) the procedure for appointment of the adjunct Faculty for a specified period for undertaking joint projects;	
(xviii) procedure for grant of privileges of the University to an affiliated institution and to withdraw the same for good and sufficient reasons;	
(xix) the principles governing the seniority of service of the employees of the University;	
(xx) the conferment of autonomous status on a Constituent Unit or any of its sub-units or a Department of the University;	

	(xxi) the management of Constituent Units of the University;	
	(xxii) the delegation of powers vested in the Authorities or Officers of the University; and	
	(xxiii) any other matter which in terms of this Act is to be prescribed.	
Statutes how made.	37. (1) The first Statutes of the University shall be made by the Board after the establishment of the University under this Act with the approval of the Visitor through University Council and a copy of the same shall be laid before each House of Parliament.	
	(2) The Board may, from time to time, make new or additional Statutes or may amend or repeal any Statute in the manner hereafter provided in this section: Provided, however, the Board shall not make, amend or repeal any Statute affecting the status, powers or constitution of any Authority of the University until such authority has been given an opportunity of expressing an opinion in writing on the proposed changes, and any opinion so expressed has been duly considered by the Board.	
	(3) Every new Statute or addition to the Statutes or any amendment or repeal of a Statute shall require the approval of the Visitor who may assent there to or withhold assent or remit back to the Board for reconsideration.	
	(4) A new Statute or a Statute amending or repealing an existing Statute shall have no validity unless it has been assented to by the Visitor.	
	(5) Any new Statute or amended Statute after receiving assent of the Visitor shall be submitted to the Central Government for its information and record and for placing it before each House of Parliament.	
Ordinances.	38. Subject to the provision of this Act and the Statutes, the Ordinances of the University may provide for the following matters:-	
	(i) the admission of students to the University and their enrolment and registration;	
	(ii) the courses of study for all certificate, diploma and degree programmes of the University including programmes undertaken at its Affiliated Institutions;	

	(iii) the residence and academic requirements for being admitted to the certificate, diploma or degree of the University including graduation requirements for their award;	
	(iv) the conditions for the institution and award of fellowships, scholarships, bursaries, exhibitions, medals and prizes;	
	(v) the conduct of examinations including the conditions and mode of appointment and duties of examining bodies, examiners and moderators;	
	(vi) the medium of instructions and examinations;	
	(vii) the system of teaching and evaluation and assessment of courses, thesis and projects;	
	(viii) the conditions for grant of leave of absence to registered students of the University;	
	(ix) the academic calendar of the University;	
	(x) the Code of conduct for students of the University including disciplinary action for any breach or violation of the said Code and the procedure for appeal against the proposed penalty;	
	(xi) the conditions for residence of students and scholars in the hostels and other residences and the levying of fees and other charges for residence thereto;	
	(xii) the fees and other charges to be levied for undergoing courses of study in the University and for admission to the examinations, certificates, diplomas and degrees of the University;	
	(xiii) the conditions for withdrawal of degrees, diplomas, certificates and other academic distinctions for good and sufficient reasons;	
	(xiv) any other matter which by this Act or the Statutes framed there under is to be or may be provided for by the Ordinances.	
Ordinances how made.	39. (1) Save as otherwise provided in this section, Ordinances shall be made by the Academic Council.	

	(2) All Ordinances made by the Academic Council shall have effect from such date as it may direct, but every Ordinance so made shall be submitted, as soon as may be, to the Board and shall be considered by the Board at its next succeeding meeting.	
	(3) The Board shall have the power by resolution to approve the said Ordinance as proposed or to modify it or cancel it and such Ordinance shall from the date of such resolution stand approved or modified accordingly or cancelled, as the case may be.	
Regulations.	40. (1) The Authorities of the University may make Regulations consistent with the provisions of this Act and the Statutes or Ordinances framed there under to provide for any matter which is to be or may be provided for through Regulations.	
	(2) Without prejudice to the generality of the foregoing power, such Regulations may also provide for the conduct of the business of the Authorities of the University and that of the standing and ad-hoc committees that may be appointed by them and not provided for by this Act or the Statutes or Ordinances made there under.	

<p>Affiliated Institutions.</p>	<p>41. (1) Institutions affiliated to the University under sub-section (1) of section 6 shall have complete autonomy to manage their respective academic, administrative and financial matters and shall be under the jurisdiction of the University for the purposes of award of degrees, diplomas and certificates:</p> <p>Provided that such institutes or colleges shall take the concurrence of the University with regards to:</p> <p>(a) the graduation requirements for their respective academic programmes;</p> <p>(b) the method of assessment of student academic performance:</p> <p>Provided further that the terms and conditions of service and the recruitment procedure for their civilian Faculty shall be such as may be prescribed, from time to time, for the civilian Faculty of the University.</p> <p>Provided also that every person employed as civilian Faculty by an institution affiliated to the University, before the commencement of this Act, shall hold his office or service by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension, leave, gratuity, provident fund and other matters as he would have held had the institution not been affiliated to the University under this Act.</p>	
	<p>(2) Institutions that may be admitted to the privileges of the University as affiliated institution at a later date as per provisions of sub-section 6 (2) shall, however, be governed by terms and conditions that are prescribed by the University at the time of grant of affiliation.</p>	
	<p>CHAPTER III</p> <p>MISCELLANEOUS</p>	
<p>Acts and proceedings not to be invalidated by</p>	<p>42. No act of the University or the University Council or the Board or the Academic Council or any other body set-up under this Act or the Statutes made there under shall be invalid merely by reason of:-</p>	

vacancies, etc.	(a) any vacancy in or defect in its constitution thereto, or	
	(b) any defect in the nomination or appointment of a person acting as a member thereof, or	
	(c) any irregularity in its procedure not affecting the merits of the case	
Disputes as to constitution of University Authorities and Bodies.	43. If any question arises as to whether any person has been duly appointed or nominated or is entitled to be a member of any Authority or other Body of the University, the matter shall be referred to the University Council whose decision thereon shall be final.	
Directions by Central Government.	44. (1) The University shall, in discharge of its functions under this Act, be bound by such directions on questions of policy as the Central Government may give in writing to it from time to time. (2) The decision of the Central Government as to whether a question is one of policy or not shall be final.	
Protection for action taken in good faith.	45. No suit or legal proceedings shall lie against any officer or employee of the University for anything which is done or intended to be done in good faith, as may be decided by the Board after due scrutiny, in pursuance of any provision of this Act and the Statutes and the Ordinances framed there under.	
Employees and Faculty on deputation.	46. Without prejudice to anything contained in this Act, in case of action or legal proceedings against the employee or faculty on deputation, the relevant Acts, rules and regulations as applicable in their parent service shall apply.	

<p>Mode of proof of university record.</p> <p>1 of 1872</p>	<p>47. A copy of any receipt, application, notice, order, proceedings, resolution of any Authority or committee of the university, or other documents in possession of the university, or any entry in any register duly maintained by the university, if certified by the Registrar, shall be received as <i>prime facie</i> evidence of such receipt, application, notice, order, proceeding, resolution or documents or the existence of entry in the register and shall be admitted as evidence of the matter and transactions therein where the original thereof would, if produced, have been admissible in evidence, notwithstanding anything contained in the Indian Evidence Act, 1872 or in any other law for the time being in force.</p>	
<p>Statistical Unit Serial Number</p>	<p>48. The University shall be assigned a Statistical Unit Serial Number of the Armed Forces.</p>	
<p>Statutes to be published in Official Gazette and to be laid before Parliament.</p>	<p>49. (1) Every statute, ordinance or regulation made under this Act shall be published in the Official Gazette.</p> <p>(2) Every Statute, Ordinance or Regulation including any amendment thereto made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive aforesaid, both House agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.</p>	
<p>Power to remove difficulties.</p>	<p>50. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order in the Official Gazette, make such provisions not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for removing the said difficulty.</p> <p>Provided that no such order shall be made after the expiry of a period of three years from the commencement of this Act.</p>	

	(2) Every order made under this section shall be laid, as soon as may be after it is made, before both Houses of Parliament.	
Conditions of service of employees.	51. (1) All employees of the University except those appointed on work charge or on daily wage basis against contingency shall be appointed under a written contract of service and the terms and conditions of the contract shall not be inconsistent with the provisions of this Act, the Statutes and Ordinances.	
	(2) A copy of the contract referred to in sub-section (1) aforesaid shall be kept in the University and a copy thereof shall be furnished to the employee concerned.	
Tribunal of arbitration.	52. (1) Any dispute arising out of the contract between the University and any of its employees shall, at the request of the employee concerned or at the instance of the University, be referred to a Tribunal of Arbitration consisting of one member nominated by the Board, one member nominated by the concerned employee and an umpire appointed by the University Council.	
	(2) The decision of the Tribunal shall be final and no suit shall lie in any civil court in respect of matters decided by the Tribunal.	
	(3) No suit or proceeding shall lie in any court of law in respect of any matter which is required by sub-section (1) aforesaid, to be referred to a Tribunal of Arbitration.	
	(4) The Tribunal of Arbitration shall have the power to make and regulate its own procedure.	
	(5) Nothing in any law for the time being in force relating to arbitration shall apply to arbitrations under this section.	
Right of appeal.	53. Every employee or student of the University shall, notwithstanding anything contained in this Act or the Statutes or Ordinances made there under, have a right to appeal to the Board against a decision of any Officer or Authority of the University, as the case may be, and thereupon the Board may confirm, modify or reverse the decision appealed against.	

Interim provisions.	<p>54. (1) Notwithstanding anything contained in this Act and the statutes;</p> <p>(i) the first University Council shall comprise the Chancellor, the Pro-Chancellor, the first President and eight other members with four each being from the Armed Services and civil society who shall be nominated by the Central Government and they shall hold office for a term of three years or till such time the University Council is constituted in accordance with the provisions of the Statutes whichever is earlier.</p>	
	<p>(ii) the first Board of Governors shall comprise the Pro-Chancellor, the first President and eight other members with four each being from the Armed Services and civil society who shall be nominated by the Central Government and they shall hold office for a term of three years or till such time the University Council is constituted in accordance with the provisions of the Statutes whichever is earlier.</p>	
	<p>(2) On and after the appointed day and until the Academic Council is constituted, the functions of the Academic Council shall be performed by an Interim Academic Planning Board constituted by the University Council on the recommendation of the Board under the Chairmanship of the first President and comprising of eight additional members having specialised knowledge in the field of national security.</p>	
	<p>(3) Notwithstanding anything contained in this Act and the Statutes,-</p> <p>(a) the first President of the University shall be nominated by the Central Government from amongst the serving officers of Armed Forces in the rank of Lieutenant General or equivalent in such manner as it deems fit.</p>	
	<p>(b) the first Registrar shall be appointed by the Central Government from amongst the serving officers of Armed Forces in the rank of Major General or equivalent in such manner and as it deems fit.</p>	